

HIGH COURT OF TRIPURA

Written Examination for Grade-I of Tripura Judicial Service (By Direct Recruitment)

PAPER-III

Total Marks : 100
Duration : 3(three) hours

1. Write note or discuss any one of the following topics (within 1200 words) : 15
 - (a) To the question by reference to what criteria do we judge whether an act is good or bad? The notion of utility according to Jeremy Bentham.
 - (b) Heydon's case : [1854] 3 Co. Rep.] lays down a sound rule of construction of statute : Its import and usage in India.
 - (c) Concept of '*ultra vires*', its origin and the Constitution of India; with reference to the important cases.
2. Write note on the two topics (within 100 words) : 10
[5 for each topic]
 - (a) Ejusdem Generis
 - (b) Theory of Social Engineering
 - (c) Doctrine of Factum Valet
3. Write note or discuss any one of the following topics (within 1200 words) : 15
 - (a) Inherent limitation in the power of amending [Article 368] the Constitution of India.
 - (b) 'In my judgment, the direct principles have a great value; for they lay down that our ideal is economic democracy'.
 - (c) Locus standi, public interest litigation and 'the judicial overreach'.
4. Write notes on the two topics (within 100 words) : 10
[5 for each topic]
 - (a) Pardoning power of the President of India
 - (b) Emergency provisions in the Constitution of India
 - (c) Goods and Services Tax (GST) and Centre-State relation.
5. Write the judgment on assumption of arguments by the prosecution and the defence. 50

[Paper-book, containing the records including the evidentiary materials is enclosed]

PAPER-BOOK *

Contents	Pages
1. Written Complaint with its translation with the FIR form	1-8
2. Charge	9
3. Depositions	10-36
4. Documentary Evidence	37-60
5. Final form/report (under section 173 of the Cr.P.C.)	61-76
6. Examination report (under Section 313 of the Cr.P.C.)	77-84

* Wherever any text is appearing in vernacular, their translation in English has been provided in the immediate subsequent pages.